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**7. Judicial Commission of Inquiry**

A judicial commission of inquiry under a retired lady judge Smt. Anita Jha has been instituted and requested to submit report within 3 months with clear terms of reference especially from the angle of:

- (a) Fixing accountability, criminal culpability and
- (b) Gender equity.

**8. Measures to prevent recurrence of such incidents**

- (a) After considering all aspects of Family Welfare Programme, it is felt that:
  - (i) Greater emphasis on temporary measures will be more effective in population control.
  - (ii) Lay greater emphasis on vasectomy for gender equity in the programme.
  - (iii) Standard Operating Procedures for LTT had been issued from time to time even earlier. These instructions have been consolidated and re-issued to all concerned to ensure that such incidents are not repeated in future.
- (b) **Advisory** has been issued by the State Government to patients not to consume 'Ciprocin 500' and in case of consumption what to do.
- (c) **Advisory** for doctors and hospitals were prepared in consultation with Apollo hospitals critical care experts.

Both the advisories have been widely circulated.

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**Loans to minorities**

†\*128. SHRI ASHK ALI TAK: Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) the names of States and amount approved by Government for granting loans to minority communities during the years 2012-13 and 2013-14; and
- (b) the number of persons benefited and the details thereof, State-wise?

THE MINISTER OF MINORITY AFFAIRS (DR. NAJMA A. HEPTULLA): (a) and (b) National Minorities Development and Finance Corporation (NMDFC), a Central

†Original notice of the question was received in Hindi.

Public Sector Enterprise (CPSE), under administrative control of Ministry of Minority Affairs, provides for concessional loans to eligible persons of notified minorities through State Channelising Agencies (SCAs) nominated by the respective State Governments/UT Administrations. The State-wise details of loans disbursed and the beneficiaries covered by the SCAs, during 2012-13 and 2013-14 are given below:

(Amt. ₹ in lakh)

Sl. No.	State	2012-13		2013-14	
		Amount disbursed	No. of Beneficiaries	Amount disbursed	No. of Beneficiaries
1.	Chandigarh	7.00	7	-	-
2.	Chhattisgarh	200.00	210	-	-
3.	Delhi	8.50	9	-	-
4.	Gujarat	520.00	563	-	-
5.	Himachal Pradesh	151.27	160	350.00	368
6.	Haryana	200.00	718	150.00	667
7.	Jammu and Kashmir	900.00	947	1500.00	1579
8.	Kerala	8174.00	23188	7300.00	16162
9.	Karnataka	-	-	1850.00	1947
10.	Maharashtra	600.00	1649	-	-
11.	Nagaland	1000.00	2749	496.00	849
12.	Odisha	200.00	211	-	-
13.	Puducherry	300.00	316	300.00	825
14.	Punjab	700.00	737	700.00	738
15.	Rajasthan	1700.00	1790	4000.00	4211
16.	Tamil Nadu	5000.00	16456	2000.00	6854
17.	Tripura	541.00	570	900.00	948
18.	Uttarakhand	75.00	79	-	-
19.	West Bengal	16800.00	51943	13000.00	40818
	TOTAL	37076.77	102302	32546.00	75966